

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8165 of 2021

Biru Saw ... Petitioner
-Versus-
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate
For the State : Mr. Ravi Prakash, Special P.P

Order No.02

Dated 06th September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Sadar P.S. Case No.52 of 2021.

The petitioner was apprehended by the police and from his possession 2.800 kgs., of opium was recovered.

Although, learned senior counsel for the petitioner has submitted that the petitioner is in custody since 22.02.2021 and he does not have any criminal antecedents but regard being had to the recovery of commercial quantity of opium from the possession of the petitioner, I am not inclined to grant bail to the petitioner and the same is, hereby, rejected at this stage.

(Rongon Mukhopadhyay, J.)